NATIONAL COMPANY LAW APPELLATE TRIBUNAL NEW DELHI

Company Appeal (AT) (Insolvency) No. 1220 of 2019

I.A. No. $\frac{\&}{17}$ of 2020

IN THE MATTER OF:

India Power Corporation Ltd. ...Appellant

Versus

Meenakshi Energy Ltd.
Through Resolution Professional,
Sri R. Ravi Shankar Devarakonda & Ors. ...Respondents

Company Appeal (AT) (Insolvency) No. 1450 of 2019

IN THE MATTER OF:

Debasish Som ...Appellant

Versus

Meenakshi Energy Ltd.
Through Resolution Professional,
Sri R. Ravi Shankar Devarakonda & Ors.

...Respondents

Present:

For Appellant: Mr. S. N. Mookherjee, Senior Advocate with

Mr. Abhijeet Sinha, Mr. Arijit Mazumdar, Mr. Rishav Banerjee, Mr. Kumar Anurag Singh and Mr. Shambo

Nandy, Advocates

For Respondents: Mr. Ramji Srinivasan, Senior Advocate with

Mr. Bishwajit Dubey, Ms. Surabhi Khattar, Mr. Aditya Marwah, Advocates for SBI (Committee of

Creditors)

Mr. Ravi Kishore and Ms. Rajshree Chaudhary,

Advocates for R-3

Mr. P.V. Dinesh and Mr. Ashwini Kumar and Mr.

Mukund P. Unni, Advocates for R.P.

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ORDER (Through Virtual Mode)

24.07.2020 Heard Mr. Ramji Srinivasan, learned Senior Counsel representing the Respondent – State Bank of India. Hearing concluded.

Heard in rebuttal Mr. Abhijit Sinha, learned counsel for the Appellant in 'Company Appeal (At) (Insolvency) No. 1202 of 2019' and Mr. Rishav Banerjee, learned counsel for the Appellant in 'Company Appeal (At) (Insolvency) No. 1450 of 2019'. Hearing concluded. **Judgement reserved.**

Since written submissions have already been filed by the learned counsel for the parties, they shall be at liberty to produce only the case laws/judgments which they relied upon within one week.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Jarat Kumar Jain]
Member (Judicial)

[Shreesha Merla] Member (Technical)

/ns/gc/